

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 991

TO BE ANSWERED ON JULY 24, 2018

REAL ESTATE REGULATION LAW

No. 991 SHRI G. HARI :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has ruled out any amendment to the Real Estate Regulation Law despite demand by the builders lobby for changes in certain provisions of the Act;
- (b) if so, the details thereof;
- (c) whether the Government has set a deadline for States to amend the dilutions in the notified rules to bring all incomplete projects under regulation and if so, the details thereof;
- (d) whether it is true that June 30 has been set as the deadline for establishing permanent regulations, starting website and tribunals as prescribed under the law; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (c): No Madam. There is no proposal to amend the Real Estate (Regulation and Development) Act, 2016 (RERA).

(d) & (e): As per advice of the Central Advisory Council (CAC) constituted under section 41 of RERA, the Ministry has written to all the States/UTs to set up the permanent Regulatory Authorities, Tribunals, fully functional web-portal by 30th June, 2018.
